

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 102/TT/2014

Date: 30.7.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff for LILO of existing Kolar – Sriperumbudur 400 kV S/C line at Thiruvalam along with the associated bays under "System Strengthening – XIX" in Southern Region for tariff block 2014-19

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 27.8.2015:-

- a) Revised auditor certificate (duly signed with date) comprising element-wise break-up of IDC and IEDC on cash basis up to COD and projected/actual expenditure after COD;
- b) Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for all the assets, indicating amount of capital liabilities in Gross Block;
- c) Details of un-discharged liability as on COD corresponding to the elements and year-wise discharge of liabilities by payment & by reversal, duly certified by auditor;
- d) Computation of interest during construction from the date of infusion of debt fund up to actual date of commercial operation as per Regulation 11 (A) (1) of the 2014 Tariff Regulations;
- e) Supporting documents for date of drawl, interest rate applicable from time to time in case of floating rate of interest, interest payment date, Repayment Schedule in case of SBI loan and details i.e. amount in lieu of

default and date of payment, in case there is any default in interest payment on loans;

- f) Form-4B, Form-9, Form-12A, Form 12B and Form 14, Form-15 duly filled in the format prescribed in the 2014 Tariff Regulations;
- g) Revised Form 5B by mentioning all the assets covered under the scope of System Strengthening - XIX" in Southern Region;
- h) The working of effective Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition, and the details of Deferred Tax Liability and its treatment for the period 2014; and
- i) Copy of the Investment Approval along with the apportionment of the same among the assets of project duly certified by Company Secretary.

2. You are also requested to submit editable Soft copy (Excel format) with links for the assets for computation of IDC, sought in item (d) above, in the registry of the Commission, by 27.8.2015.

Yours faithfully,

Sd/  
(Dr. P.K. Sinha)  
Assistant Chief (Legal)